

Production of Liquor from Molasses

8365. SHRI SOBHANA DREESWARA RAO VADDE Will the PRIME MINISTER be pleased to state:

(a) the controlled rate of molasses per tonne paid to sugar factories and approximate quantity of liquor/wine produced therefrom;

(b) the amount of revenue earned by the

Government through excise duty on liquor/wine produced from one tonne of molasses; and

(c) the total revenue earned by the Government through excise on liquor/wine in the current financial year, so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO) (a): The controlled prices of sugar mill molasses are as follows:-

i)	Grade I molasses	Rs.	144 per tonne
ii)	Grade II molasses	Rs.	115 per tonne
iii)	Grade III molasses	Rs.	86 per tonne
iv)	Below Grade III	Rs.	8.60 for every 40 Kilo gramme reducing sugar content therein

For producing 1 Kilo Litre of rectified Sprite conforming to ISI standard No. 323-1959, naked for equivalent volume of 100 percent v/v strength, approximately 4.3 Tonnes of Grade I molasses is consumed.

(b): The Control Govt. do not charge any Excises Duty on liquor/wine.

(c): Does not arise.

[Translation]

Unauthorised occupation of Government Land

8366. SHRIMATI SHEELA GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land belonging to Government of India Press Aligarh has been occupied unauthorisedly by the land Mafia;

(b) whether the quarters of residential colony of Government of India Press Aligarh are being

occupied and misused by unauthorised people for the last four years;

(c) whether the Government are aware of any sinister alliance between the land grabbing Mafia and the persons who have unauthorisedly occupied those quarters of press colony;

(d) whether the rights and powers conferred upon the Management Board of Government of India Press for securing these Government quarters and land from unauthorised occupation; and

(e) if not, the action being taken by the Union Government to remove such encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a): No such unauthorised occupation of land has come to the notice of the concerned authorities.

(b): Yes, Sir. Some quarters have been